

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.76 of 1998
(O.A.775 of 1996)

Date of Order : 13.8.1998

Present : Hon'ble Mr.S.Dasgupta, Administrative Member.
Hon'ble Mr.D.Purkayastha, Judicial Member.

PANKAJ ROUTH & ORS.

Vs.

UNION OF INDIA & ORS.

For the applicants : Mr.S.R.Kar, counsel.

For the respondents : Mr.S.K.Dutta, counsel.

ORDER

The miscellaneous application 76/1998 has been filed for substitution of the original application by his legal heirs, namely, Pankaj Routh S/o Krishna Narayan Routh, who was the original applicant and whose cause of action had since expired on 12.12.1997 and 4 others.

2. The application for substitution is within the period of three months. The application is allowed. Let the amendment be incorporated in the O.A.
3. The copy of the death certificate which has been made available by the 1st counsel for the applicant, be kept on record.
4. The M.A. stands disposed of accordingly. No order is made as to costs.


(D.Purkayastha)
Judicial Member


(S.Dasgupta)
Administrative Member